

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:5155
ANSWERED ON:27.08.2010
SPECIAL COMPENSATORY ALLOWANCE
Khan Shri Hassan

Will the Minister of FINANCE be pleased to state:

- (a) whether Kargil District in Jammu & Kashmir is discriminated against in the Special Compensatory Allowance (Remote Locality) Revised Rate and Classification 2008;
- (b) if so, the details thereof alongwith the reasons therefor;
- (c) the reaction of the Union Government thereto, and
- (d) the time by which the matter will be sorted out ?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) & (b): As per the orders issued on 29.8.2008, the Central Government employees posted in Kargil are not eligible for Special Compensatory (Remote Locality) Allowance. However, Zanskar area in Kaargil, which was part of erstwhile Leh District is classified as Part 'A' area for grant of Special Compensatory (Remote Locality) Allowance.

(c) & (d): The Central Government follows the pattern, of classification of areas, adopted by the State Governments for the purpose of grant of Special Compensatory (Remote Locality) Allowance.